

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.218  
**Appeal/5(AHM)2024**

**Proceedings under Section 252 of Co. Act, 2013**

**IN THE MATTER OF:**

MANGALBHAI MATHURDAS PATEL - VIRAL ALLOYS  
PRIVATE LIMITED  
Vs  
REGISTRAR OF COMPANIES & Anr.

.....Applicant

.....Respondent

**Order delivered on: 04/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : None  
For the Respondent :  
For the RoC : Ms. Rupa Sutar, Deputy RoC

**ORDER**  
**(Hybrid Mode)**

On the last date of hearing the counsel for the applicant Mr. Fakhruddin, Advocate sought time to seek instructions from the client for qua the maintainability of the petition.

However, despite repeated call today no one has appeared either physically or through virtual mode. It is seem that applicant has lost interest in the petition.

Therefore this **Appeal/5(AHM)2024** dismiss in default.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**